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SLP(C)No. 3596-3598 OF 1999

ITEM No.3 (P.H.)

Court No.10

SECTION XV
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.3596-3598/1999

(From the judgement and order dated 18/12/1998 in WA 2479/98 ,WA
4333/98 of The HIGH COURT OF KARNATAKA AT BANGALORE)

THE MGMT.OF M/S.MYSORE STRUCTUALLTD.&ORS

Petitioner (s)

VERSUS

STATE OF KARNATAKA & ANR

Respondent (s)

(With prayer for interim relief)
(For Final Disposal)

Date : 04/09/2001 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE D.P. MOHAPATRA
HON'BLE MR. JUSTICE K.G. BALAKRISHNAN

For Petitioner (s) Mr. K.C.Sudarshan,adv.
Mr. Raghavendra Srivatsa,adv.for
Mr. M.A.Chinnasamy,Adv.

For Respondent (s) Ms. Indira Jaisingh,Sr.Adv.
Mr. Bharat Sangal,Adv.
Ms. Asha Pathak,adv.
Ms. Sangeeta Panikkar,adv.
Mr. N.N.Ojha,adv.

Mr. Sanjay R. Hegde,Adv.(N.P.)

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.J
.SP2

After hearing the parties for some time the Court
reserved its judgment in this matter.

.SP1

(Suman Wadhwa)
Court Master

(S.Malkani)
Court Master